

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF**KRISHNA INDUSTRIAL CORPORATION LIMITED**

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	KRISHNA INDUSTRIAL CORPORATION LIMITED
2.	Date of incorporation of Corporate Debtor	1 st April, 1956
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. of Corporate Debtor	CIN: U45309TN1956PLC001112
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: Ramakrishna Building 239, Mount Road, Chennai-600002 (Tamil Nadu)
6.	Insolvency commencement date in respect of Corporate Debtor	16 th December 2019
7.	Estimated date of closure of Insolvency Resolution Process	12 th June 2020 (being the 180 th day from insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Name: S.Rajendran IBBI Regn. No. IBBI/PA-002/IP-N00098/2017-18/10241
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	S. Rajendran & Associates Company Secretaries 2nd Floor, Hari Krupa, No. 71/1, Mc Nicholas Road, Chetpet, Chennai – 600 031 Email: cs.srajendran.associates@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	S. Rajendran & Associates Company Secretaries 2nd Floor, Hari Krupa, No. 71/1, Mc Nicholas Road, Chetpet, Chennai – 600 031 Phone: + 91 44 2836 1636 Email: claims.kicl@gmail.com
11.	Last date for submission of claims	30 th December 2019
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Forms can be downloaded from: https://www.ibbi.gov.in/home/downloads (b) Not applicable



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Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of M/s. Krishna Industrial Corporation Limited vide their order dated 16th December 2019 in CP/1053/IB/2018.

The creditors of M/s. Krishna Industrial Corporation Limited are hereby called upon to submit their claims with proof on or before **30th December 2019** to the Interim Resolution Professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims (in Form C) with proof by electronic means only. The operational creditors (in Form B), workmen and employees (in Form D or E, as applicable) and other creditors (other than financial creditors and operational creditor) in Form F, may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claim shall attract penalties.

Date : 19th December 2019
Place: Chennai



A handwritten signature in blue ink, appearing to be "S. Rajendran", with the date "19/12/19." written below it.

S.Rajendran
Interim Resolution Professional
IBBI Regn. No. IBBI/PA-002/IP-N00098/2017-18/10241